

आयकर अपीलीय अधिकरण
मुंबई पीठ "एस एम सी", मुंबई
श्री विकास अवस्थी, न्यायिक सदस्य के समक्ष
IN THE INCOME TAX APPELLATE TRIBUNAL
MUMBAI BENCH "SMC", MUMBAI
BEFORE VIKAS AWASTHY, JUDICIAL MEMBER

आअसं. 6950/मुं/2018 (नि.व. 2014-15)
ITA NO.6950/MUM/2018(A.Y.2014-15)

M/s. Melaila Resorts Pvt. Ltd.,
Bharat Insurance Building, 3rd Floor,
15-A, Horniman Circle, Fort,
Mumbai – 400 001.

PAN: AAECM-9152-N

..... अपीलार्थी /Appellant

बनाम Vs.

Income Tax Officer- 2(2)(3)
R.No.542, 5th Floor,
Aaykar Bhavan, M.K.Road,
Mumbai 400 020

..... प्रतिवादी/Respondent

Assessee by : None
Revenue by : Ms. Smita Verma

सुनवाई की तिथि/ Date of hearing : 27/07/2021
घोषणा की तिथि/ Date of pronouncement : 27/07/2021

आदेश/ ORDER

This appeal by the assessee is directed against the order of Commissioner of Income Tax (Appeals)-5, Mumbai [in short 'the CIT(A)']dated 27/07/2018 for the assessment year 2014-15.

2. A letter has been received from the assessee stating that the assessee has opted for 'Vivad Se Vishwas Scheme, 2020'(in short 'VSVS') and hence, wants to withdraw the appeal.

3. Ms. Smita Verma representing the Department stated that the Department has no objection if the assessee wants to withdraw appeal to avail the benefit of VSVS'.

4. A perusal of above letter shows that the assessee's declaration under VSVS for the impugned assessment year has been accepted and the Designated Authority has issued Form-3. In view of above, the appeal by assessee is dismissed as withdrawn.

Order pronounced in the open court on Tuesday the 27th day of July, 2021.

Sd/-

(VIKAS AWASTHY)

न्यायिक सदस्य/JUDICIAL MEMBER

मुंबई/ Mumbai, दिनांक/Dated 27/07/2021

Vm, Sr. PS (O/S)

प्रतिलिपि अग्रेषित Copy of the Order forwarded to :

1. अपीलार्थी/The Appellant ,
2. प्रतिवादी/ The Respondent.
3. आयकर आयुक्त(अ)/ The CIT(A)-
4. आयकर आयुक्त CIT
5. विभागीय प्रतिनिधि, आय.अपी.अधि., मुंबई/DR, ITAT, Mumbai
6. गार्ड फाइल/Guard file.

BY ORDER,

//True Copy//

(Dy./Asstt. Registrar)
ITAT, Mumbai